## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

WATOWNE COMPANY ENGINE, MEED OF COLLEGE TO THE STATE OF T			
	PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER-JUDI	CIAL
APPLICATION NUMBER PETITION NUMBER		: CA/41/2017 IN : TCP/205/ (IB)/2017	
NAMI	E OF THE PETITIONER(S) E OF THE RESPONDENT(S) ER SECTION	: BRASHER BOOT COMPANY LTD : FORWARD SHOES INDIA PVT LTD : 433 (e)(f)	
S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
I	THRE FAM BAK KANNAN	Coensel for R 2+ 3	M
2	Kan'tha Suraha	Resolution Professional	hounth
3.	T.K.Bhaskar Vikeam P Jan Shruti Kuishnan	Counsel for 1st Responden/ Operational Creditor ORDER	Vilua
	DD in name		

RP in person present. Counsel for Operational Creditor present. Counsel for R2 and R3 present. Counsel for R1 also present. Counsels for the Respondents are directed to file counter in CA/41/IB/2017 within one week by providing copy to the other side. Matter is posted for arguments.

It has also been submitted that time limit of 180 days is going to expire on 15.12.2017 and there is requirement of extension of time by 90 days as has been recommended by the CoC in its second meeting dated 01.11.2017. The time period is extended only for 30 days with effect from 15.12.2017 onwards. Put up on 12.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

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